

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 119

**IA(IBC(LIQ.)/2 (CH)2024, IA(I.B.C)/810 (CH)2024, IA(I.B.C)/486 (CH)2024,
IA(I.B.C)/489 (CH)2024, IA(I.B.C)/544 (CH)2024, IA(I.B.C)/796 (CH)2024**

**C.P. (IB)/ 140(CH)2020
(Admitted)**

IN THE MATTER OF:-

Punjab National Bank

...Petitioner

Versus

Sohrab Spinning Mill Ltd.

...Respondent

**Under Section: 7, IBC 2016, Sec 33(1) (b) (i) to (iii) r/w Sec 33(3) and Rule
11 of NCLT, 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 09.05.2024.

Tanvi
01.04.2024

Sd/-
Court Officer